



NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH  
(through web-based video conferencing platform)

Item No. 205  
CP No. (IB)- 112/9/JPR/2024  
Under Section 9 of IBC, 2016

**In the matter of:**

M/s Vevelon Petrochem Pvt. Ltd.

... Operational Creditor

Versus

M/s Varaha Infra Ltd.

... Corporate Debtor

Coram: HON'BLE MS. REETA KOHLI, JUDICIAL MEMBER

HON'BLE MS. KAVITA BHATNAGAR, TECHNICAL MEMBER

**PRESENT: -**

For the Operational Creditor : Vagish K. Singh, Adv.

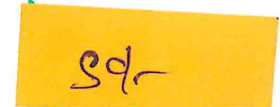
For the Corporate Debtor : Umang Gupta, Adv.

**ORDER**

Both the counsels jointly state that the GST amount of Rs. 58 lacs have been taken care of. In view of the settlement having been arrived at between the parties dated 03.04.2025 and the GST amount of Rs. 58 also been taken care of, the CP is allowed to be withdrawn. Hence, disposed off.



(Kavita Bhatnagar)  
Technical Member



(Reeta Kohli)  
Judicial Member

October 07, 2025